

ITEM NO.14

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34591/2019

(Arising out of impugned final judgment and order dated 24-04-2019  
in WPT No. 71/2019 passed by the High Court Of Chhatisgarh At  
Bilaspur)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

MOSH VARAYA INFRASTRUCTURE LTD. THROUGH DIRECTOR Respondent(s)

(FOR ADMISSION and I.R. and IA No.161494/2019-CONDONATION OF DELAY  
IN FILING and IA No.161495/2019-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT )

Date : 08-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. K.M. Natraj, ASG  
Mr. Rupesh Kumar, Adv.  
Mr. Adit Khurana, Adv.  
Mrs. Aruna Gupta, Adv.  
Ms. Kamlesh Devi, Adv.  
Mr. B. Krishna Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

Tag with SLP (C) No. 34872 of 2014, SLP (C) No. 26675 of  
2016 and SLP (C) No. 23301 of 2019 and SLP (C) D. No. 30949 of  
2019.

List all the matters together before the appropriate Bench.

In the meanwhile, there shall be stay of operation of the impugned judgment and order dated 24.04.2019 passed by the High Court of Chhattisgarh at Bilaspur in WPT No. 71 of 2019.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)